

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 122/2018

(Arising out of impugned final judgment and order dated 21-09-2017 in CRLA No. 1302/2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

UDAI PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Pallav Shishodia, Sr. Adv.

Mr. Rajiv Kumar, Adv.

Mr. Sukumar, Adv.

Mr. Ajay Prajapati, Adv.

Mr. Binod Kr. Singh, Adv.

Mr. Kusum Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Senior counsel appearing for the petitioner.

Let notice be issued in the matter returnable in four weeks.

Liberty to serve the Standing counsel for the State of U.P. is granted.

(VISHAL ANAND)
COURT MASTER (SH)

(RENUKA SADANA)
ASST.REGISTRAR